

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**South Zone Bench at Chennai, T.N**  
**IN THE MATTER OF**  
**ORIGINAL APPLICATION NO: 115 OF 2016**

Human Rights & Consumer Protection

Rep by its Chairman

Sri.Takur Raj Kumar Singh, BHEL MIG-982

Serilingampally

..... Applicant

Vs

1. State of Telengana

Rep by its Chief Secretary

Hyderabad

Telegana State

And others

.....

..... Respondents

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Dated at Chennai on this the 13<sup>th</sup> day of March, 2022.



Counsel for 5<sup>th</sup> Respondent

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
SOUTHERN BENCH, CHENNAI**

**O.A.No.115 / 2016**

Human Rights & Consumer Protection

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Sri.Takur Raj Kumar Singh, BHEL MIG-982

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And others

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..... Respondents

**Report filed by the 5<sup>th</sup> Respondent**

I, A.Narayana, S/o Rajaiah, aged 57 yrs, presently working as Executive Engineer, North Tanks Division, HL & WBM Circle, GHMC, Hyderabad, now temporarily come down to Chennai, do hereby solemnly affirm and sincerely state as follows:

1. I am working as Executive Engineer in the North Tanks Division, GHMC, the 5<sup>th</sup> Respondent herein and I am authorized to fil this Report on behalf of the 5<sup>th</sup> Respondent.
2. It is submitted that before the Hon'ble Green Tribunal ,South Zone ,that Sri Thakur Raj Kumar Singh has submitted that there is a encroachment of Sakhi Cheruvu and to stop the illegal walking track / road and to remove encroachments in Full Tank Level ,Buffer Zone & Nalas of Sakhi Cheruvu water body at Patancheruvu village (GHMC Circle 13),Medak District.

  
**EXECUTIVE ENGINEER**  
 North Tanks Division,  
 Hyderabad.

3. It is submitted that the 5<sup>th</sup> respondent had filed the counter affidavit dated 15.11.2016 before this Hon'ble NGT stating the factual position
4. This Honble Tribunal by order dated 08.09.2021, had observed as follows:

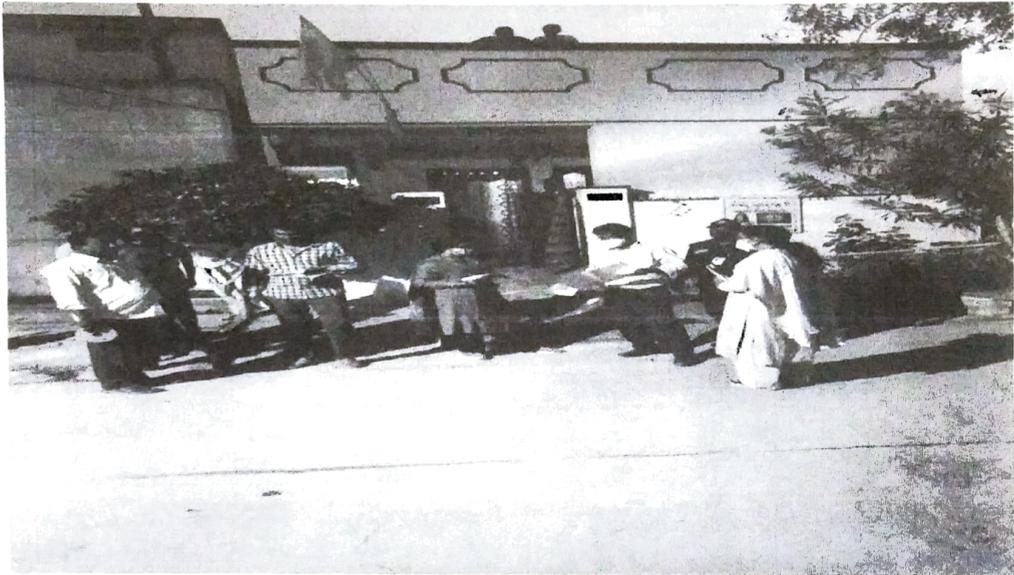
*“6. In the above reports, it is not mentioned as to what is the present stage, after removal of encroachments. Further, it is also not clear from the report submitted as to whether there was any encroachment in Sakhi Cheruvu comprising in Sy. No.615 at Patancheruvu Village and Mandal, Medak District which was specifically mentioned in O.A. No.115/2016. As per the earlier order, we have directed the authorities to file a detailed report regarding this Cheruvu as well, but no such exercise has been done by the authorities and whatever reports filed, they are only relating to the water bodies mentioned in O.A. No.156/2016 alone.*

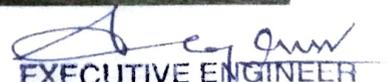
*10. Though there was an admission that certain walkway was constructed in that lake, it is not clear from the reports as to whether that walkway has been removed after fixing the buffer zone and FTL of the said water body namely, Sakhi Cheruvu which was seen from the photograph produced by the applicant in O.A. No.156/2016. So, the concerned authorities namely, the Lake Protection Committee and Public Works Department and Irrigation Department are directed to submit a detailed report regarding the same as well and also further progress in respect of the action taken as mentioned in the action taken reports regarding the removal of the encroachment etc.*

*11. The applicant filed I.A. No.67 of 2020 in O.A. No.115/2016 stating that there was violation of the order passed by this Tribunal dated 17.05.2016 in respect of the walkway that has been constructed. There was only a status quo order passed. According to the applicant, this Status Quo order was violated by the concerned department who had constructed the same. So, the authorities are also expected to explain whether after the status quo order passed by the Tribunal in O.A. No.115 of 2016 dated 17.05.2016, any further work has been done in that Page 21 of 23 Cheruvu so as to ascertain the nature of allegation of violation said to have been committed by the Greater Hyderabad Municipal Corporation”*

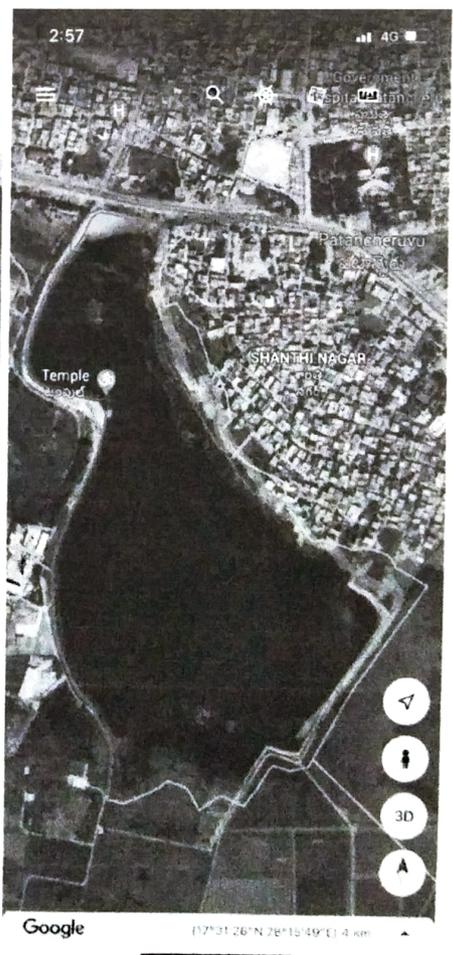
  
EXECUTIVE ENGINEER  
North Tanks Division,  
Hyderabad.

5. As regards Para 6, of the above mentioned order dated 08.09.2021, it is respectfully submitted that a Joint Inspection was conducted on 22/10/2021 by officials of Revenue, Town planning and Irrigation Department. The structures falling in FTL/Buffer zone of saki cheruvu have been identified (List enclosed) **ANNEXURE -1**. The process of removal of structures/ encroachments and further actions will be taken up by Town planning section of the 5<sup>th</sup> Respondents within a week. The Photographs taken during the Joint Inspection dated 08.09.2021 is enclosed.



  
EXECUTIVE ENGINEER  
North Tanks Division,  
Hyderabad

6. As regards Para 10, of the Hon'ble NGT order dated 08.09.2021 is concerned, it is respectfully submitted that the work for development and beautification of Saki cheruvu in Patancheru of Medak district (now Sangareddy district) under GHMC limits was sanctioned. Laying of walking track around the FTL boundary of lake is the part of above work. The walking track was formed with maximum quantity of earth excavated from the tank bed area. With this, the storage capacity of tank is increased. Culverts are constructed at lowest points across the walking track for inflow channels for entering of water from its catchment into tank. Hence, there is no shrinkage of water body due to laying of walking track along the FTL boundary. Further the main objective of taking up the laying of walking track is to protect the tank area from the possible future encroachments. The Photo of Inlets, which has been constructed to facilitate the entry of the catchment water into the lake bed and a google map of the tank area is enclosed.



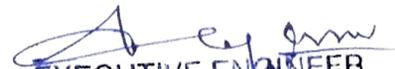
*[Signature]*  
**EXECUTIVE ENGINEER**  
North Tanks Division,  
Medak

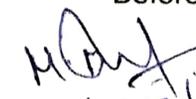
7. As regards Para 11 of the Hon'ble NGT order dated 08.09.2021 is concerned, it is respectfully submitted that no work was taken up by the 5<sup>th</sup> Respondent, after status quo orders dt 17.05.2016 was issued by the Hon'ble Tribunal .
8. It is further submitted that as alleged by the applicant, laying of walking track is neither illegal nor damaging water body since it is a track laid with soil excavated from lake bed which in turn has increased the capacity of the tank. It is a protective boundary from encroachment as a part of protection, preservation and conservation of lakes and is much useful to inhabitants residing nearby for their recreation with landscaping and plantation coming on walking track and to avoid further encroachment in the tank.
9. It is submitted that the buildings and the temple as shown in the photographs enclosed by the petitioner were already constructed before filing of OA.No.115/2016 before the Hon'ble NGT. Further the structures falling in FTL and buffer of Saki Cheruvu were jointly inspected along with Irrigation, Revenue and Town planning officials and we have identified the structures and the list is annexed herewith(ANNEXURE-1). As mentioned in para no.5 , action is being initiated for removal of the same and this Respondent along with other Official Respondents will complete the removal of encroachments by 31.05.2022.
10. It is further submitted that this respondent will abide by the orders of this Hon'ble NGT and it is humbly prayed that this Hon'ble Tribunal pass appropriate orders to the facts and circumstances of the case and thus render Justice.

Dated at Chennai on this the 13<sup>th</sup> day of ( )

March 2022 and Signed his name in ( )

My presence ( )

  
EXECUTIVE ENGINEER  
North Tanks Division,  
Hyderabad.  
Before Me

  
MS.No. 3486/21  
M. Madhankumar  
Advocate: Chennai



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**GREATER HYDERABAD MUNICIPAL CORPORATION**

From  
Sri A.Narayana,B.Tech.,  
Executive Engineer,  
North Tanks Division,  
3<sup>rd</sup> Floor, Buddha Bhavan,  
Secunderabad.

To  
The Counsel for  
NGT (SZ) Chennai.

**Lr.No.EE/NTD/DEE-3/2022/**

**358**

**Dt.: 11.03.2022.**

Sir,

Sub: - NGT (SZ) Chennai – Application No.115 of 2016 regarding Huge quantity of mud is being dumped in water body, construction of buildings, Temple/Religious structures inside the FTL & Toilets on the bund, creating road in the lake bed area adjacent to ICRISAT fence , Laying electrical poles, sewage pipes, Laying of colony internal roads in the Lake bed area, FTL/Buffer Zone of Saki Cheruvu, Patancheru(V & M), Sangareddy District, Telangana State – Report Submission - Reg.

Ref: - Application No.115 of 2016 (PIL) file before the Hon'ble NGT (SZ) Chennai.

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With reference to the application no 115 of 2016(PIL) filed before the Hon'ble NGT(SZ), I am herewith furnishing replies to the averments made by petitioner are here under

Sl.No	Allegation	Fact
1	Construction of Buildings, Temples/ Religious structure inside the FTL	The buildings and the temple as shown in the photographs enclosed by the petitioner were already constructed before filing of the application before the Hon'ble NGT No. 115 of 2016. Further the structures falling in FTL and buffer of Saki cheruvu were jointly inspected along with Irrigation, Revenue and Town planning officials and identified structures are annexed herewith. A letter was addressed to Deputy Commissioner, GHMC Circle No.22, Ramachandrapuram and Patancheru Mandal vide Lr.No. EE/NTD/DEE3/2021/1445/1, dt.22.11.2021 requesting for issue notices to the owners of the identified structures falling in FTL/Buffer for demolition.
2	Construction of Toilets on the bund of Saki Cheruvu	No toilets have been constructed in the Saki Cheruvu FTL.
3	Creating Road in the lake bed area adjacent to ICRISAT Fence	A case has been booked against culprits who laid road / dumped gravel in FTL / Buffer of Saki Cheruvu along ICRISAT Fencing. A letter was addressed to Deputy Commissioner, GHMC Circle No.22, Ramachandrapuram and

		Patancheru Mandal vide Lr.No. EE/NTD/DEE3/2021/1445/1, dt.22.11.2021 requesting for initiating action for removal.
4	Laying of Electrical Poles, Sewage pipes in FTL/Buffer Zone	The Electrical poles have been identified on the field, but it does not affect the FTL/Buffer Zone of the Water Bodies .
5	Laying of colony internal roads in the lake bed area	The temporary roads have been laid in the Buffer Zone of Saki Cheruvu. The bund laid along FTL boundary of lake and it doesn't affect the free flow of water and the bund is using as a social bunding. Further culverts are being constructed to allow catchment water into tank.

The above replies are submitted for your kind information.

**Encl:** 1. Copy of list of encroachments.

2. Copy of letter addressed to Deputy Commissioner, Ramachandrapuram.

Yours faithfully,  
**Sd/-**  
**Executive Engineer,**  
**North Tanks Division, Hyd.**

Copy to Tahsildar, Patancheruvu for information.

  
**Executive Engineer,**  
**North Tanks Division, Hyd.** 11/3/2022  
